

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH

T.P. No.02/ 2017

UNDER SECTION 433 (e) OF CA/2013

IN THE MATTER OF M/S. RELIANCE COMMUNICATIONS INFRASTRUCTURE
PRIVATE LIMITED

Coram: Hon'ble Shri.Ratakonda Murali, Member Judicial.

Order delivered on 14th July, 2017

For the Petitioner: Shri S.V. Bhat, Advocate, Absent.

Per Hon'ble Shri Ratakonda Murali, Member (J):

ORDER

No representation for petitioner. Petitioner and his counsel are called, absent. Notices also issued to the counsel for petitioner. The matter is listed from time to time right from the date this case is received by transfer from the Hon'ble High Court of Karnataka. At no time, the petitioner nor his counsel appeared. This Tribunal ordered notices to the counsel and to the petitioner a number of times. But, none appeared. No useful purpose will be served even if the matter is adjourned and fresh notices are issued to the petitioner and his counsel.

It appears the petitioner is not showing any interest to proceed with the matter. The petition is liable to be dismissed for non-prosecution. The time prescribed for compliance has also expired. Hence, the petition deserves to be dismissed for non-prosecution.

In the result, the petition is dismissed for non-prosecution.


(RATAKONDA MURALI)
MEMBER (JUDICIAL)